

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 407
CA /126/ND/2022 in
Appeal No 14/252/ND/2020

IN THE MATTER OF:

Income Tax Officer, ward 2(4) New Delhi M/s	...	Appellant
Angad Security and Services Pvt. Ltd.		
Versus		
ROC	...	Respondent

Under Section 252

Order delivered on 16.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Appellant	: Mr. Puneet Rai, Sr. St. Counsel, Mr. Ashvini Kr, Mr. Rishabh Nangia, Mr. Nikhil Jain, Adv.
For the Respondent	: Mr. Nikhil Verma, Adv.
For the ROC	: Ms. Jyoti Khurana, Mr. Aakash Sharma, Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Appeal No 14/252/ND/2020:-

Ld. Counsel for the Appellant is present through VC and submitted that he has filed the memo as directed by this Tribunal, however the same is not on board. Let steps be taken to cure the defects, if any, and take necessary steps to upload the same on the DMS portal. List the matter on 28.05.2024.

CA /126/ND/2022:-

No representation on behalf of the Applicant despite repeated calls. In the interest of justice, the matter is adjourned to **28.05.2024**.

-SD-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)